## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:788 ANSWERED ON:16.07.2014 CENTRAL DEPUTATION Kateel Shri Nalin Kumar

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether there is huge cadre gap in the IAS and IPS on account of Central deputation vis-Ã -vis sanctioned strength and if so, the details thereof, State-wise;

(b) the details of IAS and IPS officers who are continuing on Central deputation beyond the tenure permitted under the rules from various State cadres;

(c) the reasons cited for such extension in each case, cadre-wise and their places of posting; and

(d) the details in respect of All India Services officers who are continuing beyond the normal deputation tenure on non-Central Staffing Scheme posts as well?

## Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a): Upto 40% of Senior Duty Posts in any state are authorized for Central deputation Reserve in the IAS and IPS for that state. A statement showing the state wise sanctioned strength and number of officers on Central deputation is at Annexure-I. There is, thus, a gap.

(b) to (d): The tenure admissible on Central deputation is regulated in terms of the guidelines approved by the Appointments Committee of the Cabinet (ACC) and not by statutory rules. While there are specified tenures for different posts, the guidelines lay down a maximum of seven years outside the cadre in general and seven and a half years tenure if the entire period is spent in LBSNAA and SVP NPA. Officers appointed on foreign/captive post of the Government of India towards the end of the period of seven years, may be allowed tenure of three years on the post even by exceeding the limit of seven years outside the cadre. As per the centralized information available w.r.t. IAS officers in DOPT and as per the information made available by MHA & MOEF&CC regarding IPS & IFS officers respectively, a statement showing details of AIS officers who are continuing on Central deputation (CSS/Non-CSS) beyond the maximum permissible stay away from the cadre along with reasons in each case is at Annexure-II.